

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 436
(To be answered on the 8th December 2022)**

SAFETY NORMS AT AIRPORTS

436. SHRI RAMESH BIDHURI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

a) whether the Government has taken any steps for the safety, security and convenience of passengers keeping in view the huge increase in passenger traffic volumes at major airports of country.

b) if so, the details thereof?

c) whether any action has been taken against airlines for violation of safety norms; and

d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) A regulatory framework is in place to ensure safety and security of passengers during air travel. The safety and security requirement are strengthened in terms of deployment and policy interventions/amendments in the existing rules/regulations, in line with ICAO SARPs, from time to time on account of various reasons including increase in passenger traffic volume. Also, to meet the growing demand of the aviation sector, upgradation and modernization of airports is a continuous process which is undertaken from time to time. The airport developers including Airports Authority of India have targeted a capital outlay of approximately Rs. 91,000 crores in airport sector in next five years for expansion and modification of existing terminals and strengthening of runways among other activities. DGCA has issued Air Transport Circular 2 of 2019 titled "Facilities/courtesies to esteemed travelling public at airports" which lays down the general requirements for airlines and airports to ensure adequate facilitation of the passengers, particularly senior citizens, expectant mothers, passengers with disability,

first time travelers, etc.

(c) & (d) The details of the action taken on airline operators for violation of safety norms for the year 2022 is at Annexure I.
